

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1100
ANSWERED ON:28.11.2011
FUNDS FOR DEVELOPMENT OF FORESTS
Singh Baba Shri K.C.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether some State Governments have requested to the Union Government for financial assistance for development of forests in their States during the current financial year;
- (b) if so, the details thereof and the funds released for the purpose, State-wise;
- (c) whether the Government proposes to enact a separate law to deal with the felling of trees clandestinely in the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (b) Yes, Sir. Ministry of Environment and Forests provides funds to the States under the three major Centrally Sponsored Schemes for development of forests namely (i) National Afforestation Programme, (ii) Intensification of Forest Management Scheme and (iii) Integrated Development of Wildlife Habitats. The details of funds released State – wise during the Current Financial Year are given in Annexure I, II, and III.

(c) to (e) The Government of India has enacted Indian Forest Act, 1927, Wildlife (Protection) Act, 1972, Forest (Conservation) Act, 1980 and Environment Protection Act, 1986, which have enabling provisions to curb the clandestine felling of trees. Presently, no new law is contemplated.